

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 311
IB-156(ND)/2024

IN THE MATTER OF:

CENTRAL BANK OF INDIA

.....APPLICANT/PETITIONER

Vs

MR. KUSHAN MITRA

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 01.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prateek Kushwaha Advocate

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

One week time granted to enable the Applicant to bring on record the Deed of Guarantee and the Letter of Invocation as directed vide order dated 02.04.2024.

List the matter on **17.05.2024**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)